

Midday meal workers at Nuh school not paid for months, NHRC told

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NUH, MAY 29

THEMIDDAY meal workers, who have been working at a school in Nuh in Haryana for 10-15 years, have not been paid for around 10 months, according to a complaint received by the National Human Rights Commission (NHRC) on Wednesday. Officials concerned have assured action in the matter.

In his complaint, a Delhi-based lawyer, advocate Ashok Agarwal, alleged a serious violation of labour rights at the Government Model Sanskriti Senior Secondary School in Raniyala village in the Ferozpur Jhirka area. He urged the human rights body to investigate the matter urgently, direct authorities to release the salaries, and ensure such violations do not recur.

"Despite their continuous service ... they have been left without remuneration, leading to significant economic hardship... This situation is not only unjust and exploitative but also amounts to a grave violation of labor and human rights..." the complaint reads.

It goes on to raise concerns about systemic issues, suggesting that similar exploitative practices may exist in other government schools across Haryana, given that the affected school is affiliated with the CBSE.

Cooks and their helpers have not received their monthly pay of Rs 7,000 for the last 10 months now, Agarwal alleged, citing his visit to the school with social activist Dr Ashfaque Ahmed on May 24. In response to the complaint, Vishram Kumar Meena, Deputy Commissioner, Nuh, told The Indian Empress that the administration would ask the district elementary education officer tolook into the issue and resolve it.

"I have spoken to the midday meal in-charge, who is on leave, We will look into it and give an update tomorrow (Friday)... 10 months is too long a time, "District Education Officer Ajit Singh said.

NuhMLA Aftab Ahmed raised questions about the state government's approach to public education. "They have declared it an aspirational district, but do not pay any attention to the education woes. District officers...are not sufficiently hired or are kept on additional charge. I will look into this school and others, and see that their payments are released."





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NHRC notes death of three while cleaning sewage

NHRC, India took suo moto cognisance of media report that three workers died while another's condition became critical due to asphyxiation after they entered into a sewage tank to clean it without any protective gear at a private industrial unit in Tiruppur district, Tamil Nadu on May 19, 2025. Reportedly, they were employed at a Dyeing Mill in the Karaipudur area of Tiruppur and asked to clean the sewage tank of the factory. The Commission has observed that the contents, if true, raise a serious issue of violation of human rights.



HINDUSTAN TIMES, Delhi, 30.5.2025

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NHRC, India notes journalist's murder in Jhajjar district, Haryana

The National Human Rights Commission (NHRC), India took suo moto cognisance of reports that a journalist was shot dead near his residence in Luhari village in Jhajjar district of Haryana on May 18, 2025. Reportedly, the journalist working with an online news portal was out for a walk after dinner when the unidentified assailants shot him and fled from the spot. The Commission has observed that the contents, if true, raise a serious issue of violation of the human rights of the victim.



CSN

PM report to NHRC

The Government Medical College and Hospital (GMCH) will submit the post-mortem report of the accused in the Bajajnagar dacoity case, Amol Khotkar, to the National Human Rights Commission (NHRC). Khotkar died in a police encounter on Monday night. The death report will include the cause of death, and the memory card of the video shooting of the entire postmortem process.







Serious issue

he pattern of detenus being increasingly shot at and either killed or injured by the Assam police has become too blatant to be ignored. Such extrajudicial killings transgress all canons of justice and the rule of law by degrading the fundamental tenet that an accused is deemed innocent unless proven guilty in a court of law. Unfortunately, our State judicial authorities have not taken due cognizance of such a serious issue, with even the Gauhati High Court leaving it hanging! The matter had come up before the Supreme Court in April 2023, and, although the court described the matter as "very serious," no follow-up rectification directives were given and such extrajudicial shootings continue to take place. However, now the apex court has been prodded into action not merely by a petition by an advocate, but also by the sheer weight of the evidence. According to the Assam government's own affidavit placed before the apex court, between May 2021 and August 2022, 171 instances of police encounters had taken place wherein 56 persons were killed, including 4 custodial deaths, and 145 persons were injured. Basing itself on this as well as data presented by the petitioner, the Supreme Court has now directed the Assam Human Rights Commission (AHRC) to inquire into the allegations of fake encounters in the State "independently" and "expeditiously" and "advancing the matter to a logical conclusion."

The apex court directed the AHRC to issue a public notice inviting all individuals who claim to be aggrieved by the alleged police encounters to come forward and furnish information or evidence before it, and asked the human rights body to conduct an investigation if it deems fit, while, if need be, engaging the services of retired or serving police officers of integrity and unblemished records for this purpose. It also directed the Assam State Legal Services Authority to make legal assistance available to individuals seeking support in approaching or presenting their case before the AHRC. It may be noted that the petitioner had filed a plea before the NHRC, which had referred it to the AHRC, but the latter did not take cognizance citing that the matter was being heard by the High Court. But now the apex court's directives will force it to take action given that the former also asserted "the allegation that some of these incidents may involve fake encounters is indeed serious and, if proven, would amount to a violation of the right to life under Article 21 of the Constitution. It is also equally possible that upon a fair, impartial and independent investigation, some of these cases might turn out to be necessary and legally justified." It is hoped that the latest directives of the apex court will facilitate justice dispensation to proven victims and punishment for perpetrators revealed to be so.



मानवाधिकार आयोग के पर्यवेक्षक ने पीएचसी का किया निरीक्षण

ससू, जागरण • दाउदनगर : राष्ट्रीय मानवाधिकार आयोग के कुष्ठ नियंत्रण प्रकोष्ठ से जुड़े विशेष पर्यवेक्षक प्रदीप्ता कुमार नायक ने गुरुवार को प्राथमिक स्वास्थ्य केंद्र का निरीक्षण किया। इस दौरान उन्होंने पिछले तीन वर्षों में कुष्ठ रोगियों से संबंधित मासिक प्रगति प्रतिवेदनों की विस्तृत समीक्षा की। निरीक्षण में ग्रेड-2 से प्रभावित लाभुकों की स्थिति, उन्हें दी

जा रही पेंशन योजनाओं की प्रगति और पुनर्रचना शल्य चिकित्सा के मामलों की गहन जांच की गई। इस अवसर पर औरंगाबाद के सिविल सर्जन डा. विनोद कुमार, प्रभारी चिकित्सा पदाधिकारी डा. येतेंद्र कुमार, चिकित्सा सहायक अनिल कुमार गुप्ता, स्वास्थ्य प्रबंधक आयुषी अश्विनी वर्मा, अमृता कुमार, सुनील कुमार, आलोक कुमार मौजूद थे।



The Indian Express

Midday meal workers at school in Haryana's Nuh not paid for 10 months, lawyer writes to NHRC

https://indianexpress.com/article/cities/delhi/midday-meal-workers-at-school-in-haryanas-nuh-not-paid-for-10-months-lawyer-writes-to-nhrc-10036055/

According to the NHRC complaint, many of the midday meal workers have served the CBSE school in Nuh for 10 to 15 years preparing and serving meals to students daily.

A Delhi-based lawyer has complained to the National Human Rights Commission (NHRC) that midday meal workers at Government Model Sanskriti Senior Secondary School in Raniyala village of Haryana's Nuh district have not received their honorariums for the past 10 months.

Filed on Wednesday by advocate Ashok Agarwal, the complaint alleged a serious violation of labour rights at the school in the Ferozpur Jhirka area. Cooks and their helpers have not received their pay of Rs 7,000 per month for the last 10 months now, Agarwal found on visiting the school with social activist Dr Ashfaque Ahmed on May 24.

According to the complaint, many of the midday meal workers have served the school for 10 to 15 years preparing and serving meals to students daily.

"Despite their continuous work... they have been left without remuneration, leading to significant economic hardship and emotional distress for them and their families ... This situation is not only unjust and exploitative but also amounts to a grave violation of labor and human rights. The denial of rightful wages over such an extended period bears resemblance to "Begar" (forced or unpaid labor), which is explicitly prohibited under Article 23 of the Indian Constitution", the complaint reads.

It goes on to raise concerns about systemic issues, suggesting that similar exploitative practices may exist in other government schools across Haryana, given that the affected school is affiliated with the Central Board of Secondary Education (CBSE), one of India's prominent educational boards.

Agarwal told The Indian Express that the workers do not get paid for the two vacation months in a year too.

The complaint thus urges the NHRC to investigate the matter urgently, direct authorities to release the pending salaries, and ensure such violations do not recur in government-run schools.

Vishram Kumar Meena, Deputy Commissioner, Nuh, told The Indian Express that the administration would ask the district elementary education officer to look into the issue and resolve it.

INDIAN EXPRESS, Online, 30.5.2025

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"I have got a message from the DC and have spoken to the midday in-charge, who is currently on leave. We will look into it and give an update tomorrow. Normally, there are budgetary issues sometimes, but not at present. In any case, 10 months is too long a time," District Education Officer Ajit Singh said.

Nuh MLA Aftab Ahmed raised questions about the state government's approach to public education. "They have declared it an aspirational district but do not pay any attention to the education woes. District officers of the department are not sufficiently hired or are kept on additional charge. I will look into this school and others, and see that their payments are released. The poor workers do not have a union or support system or anything, and are usually on their own," he told The Indian Express.



Hans India

Man dies after falling in open nala at Quthbullapur

https://www.thehansindia.com/amp/news/cities/hyderabad/man-dies-after-falling-in-open-nala-at-quthbullapur-975065

Hyderabad: In a tragic incident, a 40-year-old man died after allegedly falling in an open nala in Suraram, Quthbullapur, during the heavy rain on Tuesday night. The victim, K Padma Rao, accidentally slipped and fell in the open drain. He was washed away by strong water flow. According to residents, they immediately alerted the police. The Suraram police reached the site and launched an investigation to determine the cause of the accident. They are verifying whether the deceased was drunk, which could have contributed to the mishap.

The locals demanded urgent action from the Greater Hyderabad Municipal Corporation to ensure safety around nalas, especially in densely populated residential areas.

Proper fencing, signage and timely maintenance should be in place to avoid further casualties during the upcoming rainy days.



DT Next

No impediment on Ashoka University professor's right to speech but can't comment on FIRs: SC

https://www.dtnext.in/news/national/no-impediment-on-ashoka-university-professors-right-to-speech-but-cant-comment-on-firs-sc-835254

The top court had also restrained the professor from expressing any opinion in relation to the terrorist attack on Indian soil or the counter-response given by the Indian armed forces

NEW DELHI: The Supreme Court on Wednesday told Ashoka University professor Ali Khan Mahmudabad, accused of making contentious social media posts on Operation Sindoor, that there was no impediment on his right to speech and expression, but he can't post anything online with respect to the cases against him.

A partial working day bench of Justices Surya Kant and Dipankar Datta refused to modify as of now, the interim bail condition imposed on him on May 21 that he will not write any online post, article or make any oral speech related to either of the two online posts, which are subject matter of the investigation.

"We direct that the investigation of the SIT shall be conned to the contents of the two FIRs which are subject-matter of these proceedings. The investigation report, which is led before the jurisdictional Court, will be produced before this Court," the bench said, adding that the interim protection shall continue till further orders.

It posted the matter for further hearing on July 16.

The top court had also restrained the professor from expressing any opinion in relation to the terrorist attack on Indian soil or the counter-response given by the Indian armed forces.

The bench said it is extending the interim bail granted to the professor and directed the SIT to furnish the investigation report on the next date of hearing.

The top court made it clear that the subject matter of investigation was two FIRs lodged against the professor and asked the Haryana. police not to go "left and right" in the investigation and seek the "devices", which the cops said they would like to examine.

"Why do you have to go left and right? There are only two FIRs which are subject matter of investigation by the SIT. Why do you need devices from him? Although, the SIT is free to investigate the way it likes but don't expand the scope of investigation," the bench told the Haryana government counsel.

Senior advocate Kapil Sibal, appearing for Mahmudabad, said that this is how they (police) start their investigation and questioned the need for seizure of devices.

"He is a learned man. Kindly relax his bail conditions," Sibal urged the bench.

The top court said it will not consider relaxation at this juncture but the court may consider at a later stage.

The top court noted that in compliance with the order dated May 21, 2025, a Special Investigation Team (SIT) comprising Mamta Singh, Additional Director General of Police, Crime and Commissioner of Police, Sonipat, Ganga Ram Punia, Superintendent of Police, Karnal and Vikrant Bhushan, Superintendent of Police, STF, Gurugram, has been constituted and the investigation is going on.

The bench also asked the Haryana Police to apprise it about their response to the NHRC notice on registration of FIR against the professor.

On May 21, the National Human Rights Commission (NHRC) said it has taken "suo motu cognisance" of a media report in connection with the arrest.

The rights panel has noted that "the report, which contains a gist of the allegations based on which he has been arrested, discloses, prima facie, that the human rights and liberty of the said professor have been violated".

On May 21, the top court granted interim bail to the professor, who was arrested for his contentious social media posts on Operation Sindoor, but refused to stay the investigation against him.

It had directed the setting up of a three-member SIT to look into the FIRs lodged against him.

The Haryana Police arrested Mahmudabad on May 18 after two FIRs were registered against him. His contentious social media posts on Operation Sindoor, it is alleged, endangered the sovereignty and integrity of the country.

The two FIRs -- one based on a complaint by the chairperson of Haryana State Commission for Women, Renu Bhatia, and the other on a complaint by a village sarpanch -- were lodged by Rai police in Sonipat district.

"On the Commission chairperson's complaint, the FIR has been lodged against Professor Ali of Ashoka University under BNS sections 152 (acts endangering sovereignty or unity and integrity of India), 353 (statements conducing to public mischief), 79 (deliberate actions aimed at insulting the modesty of a woman) and 196 (1) (promoting enmity between different groups on grounds of religion)," police said.

Several political parties and academicians have condemned the arrest.



ANI News

"Something that this nation cannot excuse": YSRCP's SV Satish Kumar Reddy condemns police assault in Tenali

https://www.aninews.in/news/national/general-news/something-that-this-nation-cannot-excuse-ysrcps-sv-satish-kumar-reddy-condemns-police-assault-in-tenali20250530030024/

Hyderabad (Telangana) [India], May 30 (ANI): YSRCP State General Secretary SV Satish Kumar Reddy strongly condemned a viral incident showing three youths, two Dalits and one minority youth, being publicly thrashed by police officers in Tenali, Andhra Pradesh.

He called the incident "shocking", saying that the nation "cannot excuse" such police brutality.

Speaking to ANI on Thursday, Reddy said, "The recent incident that happened in Tenali, Andhra Pradesh, is a very shocking event. In a democratic country like India, misusing the authorities, misusing the rights, and police indulging in beating of two Dalits and one minority youth on public road. This is something that this nation cannot excuse."

Reddy accused the current Andhra Pradesh government, led by Chief Minister N. Chandrababu Naidu, of targeted victimisation.

The way the government is running here in Andhra Pradesh under the leadership of Chandra Babu Naidu, it is very evident that they are targeting people whom they want to target. They are victimising people whom they wanted to victimise. And they are clearly sending a message to the common citizens that whoever disobeys them will be treated like this," he said.

Calling for nationwide condemnation and institutional action, Reddy added, "This action has to be condemned by everybody. I want this to be taken up by the National Human Rights Commission as well as the SC Commission. My sincere request that these police officers who have indulged in this, have to be immediately suspended and they have to be imprisoned."

He also held the Chief Minister politically accountable. "A strong message has to be sent to the Chief Minister. Because I think without his advice, these people would not have done this. The ultimate motive of all this is to threaten people. Keep them under psychological fear. And in that fear these people wanted to do whatever they want," Reddy said.

Raising questions over government inaction, he asked, "What is your government doing instead of arresting these people, these police officers who have indulged in such a

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blatant violation of human rights? What are you doing and what sort of a message are you going to send? I want the nation to condemn this event."

Meanwhile, in a strongly worded press statement, YSRCP strongly condemned the escalating attacks and human rights violations against Dalits and minorities, enabling a culture of oppression and lawlessness across Andhra Pradesh.

According to a release, addressing the media at the central office in Tadepalli, YSRCP State General Secretary Jupudi Prabhakar highlighted a series of alleged brutal incidents that expose the state's failure to protect its most vulnerable citizens.

"The police, entrusted with upholding the law, are attacking the constitutional rights to free speech and life itself," Prabhakar demanded the immediate suspension and prosecution of officers involved in these atrocities.

In Tenali, police subjected Dalit and minority youth to brutal third-degree treatment, using casteist slurs and ignoring pleas for mercy. In Rajamahendravaram, dalit youth Puli Sagar was beaten, stripped, and humiliated in a lock-up for social media posts.

In Kantheru, Guntur, Dalit MPTC member Kalpana was arrested at midnight without dignity, and in Hyderabad, Paleti Krishnaveni faced similar persecution for online dissent. Pithapuram reports social boycotts of Dalit families, while in Kuppam, Chief Minister Chandrababu Naidu's constituency, Dalits have been killed. "The police, meant to uphold the law, are trampling on constitutional rights to free speech and life," Prabhakar stated.

Contrasting this with YS Jagan Mohan Reddy's welfare-driven governance--marked by 32 lakh house sites, English-medium CBSE education, 17 medical colleges, and the Family Doctor initiative--the coalition government has amassed Rs. 1.5 lakh crore in debt without delivering a single welfare scheme. Prabhakar criticised their "Red Book" agenda, admitted at Mahanadu, which targets YSRCP leaders with false cases to suppress dissent. "This government's lawlessness is a betrayal of the people," he said.

The YSRCP demands the immediate suspension and prosecution of the involved police officers under the 1989 SC/ST Act and an end to vendetta politics.

"If justice is denied, we will file private cases," Prabhakar warned, urging the coalition to govern responsibly or face consequences. "The people will not forgive this oppression," he added. (ANI)



The Indian Awaaz

NHRC ने झारखंड के देवघर में पुलिस हिरासत में एक व्यक्ति की मौत संबंधी मीडिया रिपोर्ट का लिया स्वतः संज्ञान

https://theindianawaaz.com/nhrc-%E0%A4%A8%E0%A5%87-

<u>%E0%A4%9D%E0%A4%BE%E0%A4%B0%E0%A4%96%E0%A4%82%E0%A4%A1-</u> %E0%A4%95%E0%A5%87-

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%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%AA%E0%A5%81%E0%A4%B2/ राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है, जिसमें बताया गया है कि 21 मई, 2025 को झारखंड के देवघर जिले में पुलिस हिरासत में एक व्यक्ति की मौत हो गई।

आयोग ने पाया है कि अगर समाचार रिपोर्ट की सामग्री सत्य है, तो यह पीड़ित के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है। इसलिए झारखंड के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर छह सप्ताह में मामले में विस्तृत रिपोर्ट मांगी गई है। इसमें मृत्यु के कारण के साथ-साथ जांच, पोस्टमार्टम रिपोर्ट और मजिस्ट्रेट जांच रिपोर्ट शामिल होने की उम्मीद है।

रिपोर्ट के अनुसार साइबर अपराध के सिलसिले में पूछताछ के लिए व्यक्ति को उसके घर से पलाजोरी पुलिस स्टेशन ले जाया गया था। पीड़ित के परिजनों ने आरोप लगाया है कि पुलिस हिरासत में उसे शारीरिक रूप से प्रताड़ित किया गया, जिसके परिणामस्वरूप उसकी मौत हो गई।

वहीं, आयोग ने इस बात को भी गंभीरता से लिया है कि जिला पुलिस ने हिरासत में हुई इस मौत के बारे में कोई सूचना नहीं भेजी, जबकि आयोग के दिशा-निर्देशों के अनुसार घटना के 24 घंटे के भीतर सभी राज्यों और केंद्र शासित प्रदेशों के प्रशासन को इस तरह के मामलों में सूचना भेजनी अनिवार्य है।

इसलिए आयोग ने झारखंड के मुख्य सचिव और डीजीपी से इस चूक के लिए स्पष्टीकरण भी मांगा है।



News Today Net

NHRC issues notices to State govt, DGP

https://newstodaynet.com/2025/05/29/nhrc-issues-notices-to-state-govt-dgp/

The NHRC said it has issued notices to the Tamil Nadu government and the state's police chief over reports that three workers died due to asphyxiation while cleaning a sewage tank "without any protective gear" at a private unit in Tiruppur district.

The deceased belonged to the Scheduled Caste community, the National Human Rights Commission said in a statement.

The NHRC has observed that the content of the reports, if true, raise a serious issue of violation of human rights.

The Commission has taken "suo motu cognisance of media report that three workers died while another's condition became critical due to asphyxiation after they entered into a sewage tank to clean it without any protective gear at a private industrial unit in Tiruppur district" on May 19, it said.

Reportedly, they were employed at a dyeing mill in the Karaipudur area of Tiruppur and asked to clean the sewage tank of the factory, the rights panel said.

Therefore, the Commission has issued notices to the chief secretary and the director general of police of Tamil Nadu, seeking a detailed report in four weeks, the NHRC said.



ET Education

No impediment on Ashoka University professor's right to speech but can't comment on FIRs: SC

https://education.economictimes.indiatimes.com/news/industry/no-impediment-on-ashoka-university-professors-right-to-speech-but-cant-comment-on-firs-sc/121477924

The Supreme Court on Wednesday told Ashoka University professor Ali Khan Mahmudabad, accused of making contentious social media posts on Operation Sindoor, that there was no impediment on his right to speech and expression, but he can't post anything online with respect to the cases against him.

New Delhi, The Supreme Court on Wednesday told Ashoka University professor Ali Khan Mahmudabad, accused of making contentious social media posts on Operation Sindoor, that there was no impediment on his right to speech and expression, but he can't post anything online with respect to the cases against him. A partial working day bench of Justices Surya Kant and Dipankar Datta refused to modify as of now, the interim bail condition imposed on him on May 21 that he will not write any online post, article or make any oral speech related to either of the two online posts, which are subject matter of the investigation.

The top court had also restrained the professor from expressing any opinion in relation to the terrorist attack on Indian soil or the counter-response given by the Indian armed forces.

The bench said it is extending the interim bail granted to the professor and directed the SIT to furnish the investigation report on the next date of hearing.

The top court made it clear that the subject matter of investigation was two FIRs lodged against the professor and asked the Haryana police not to go "left and right" in the investigation and seek the "devices", which the cops said they would like to examine.

The bench also asked the Haryana police to apprise it about their response to the NHRC notice on registration of FIR against the professor.

On May 21, the National Human Rights Commission (NHRC) said it has taken "suo motu cognisance" of a media report in connection with the arrest.

The rights panel has noted that "the report, which contains a gist of the allegations based on which he has been arrested, discloses, prima facie, that the human rights and liberty of the said professor have been violated".

On May 21, the top court granted interim bail to the professor, who was arrested for his contentious social media posts on Operation Sindoor, but refused to stay the investigation against him.

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It had directed the setting up of a three-member SIT to look into the FIRs lodged against him.

Haryana Police arrested Mahmudabad on May 18 after two FIRs were registered against him. His contentious social media posts on Operation Sindoor, it is alleged, endangered the sovereignty and integrity of the country.

The two FIRs -- one based on a complaint by the chairperson of Haryana State Commission for Women, Renu Bhatia, and the other on a complaint by a village sarpanch -- were lodged by Rai police in Sonipat district.

"On the Commission chairperson's complaint, the FIR has been lodged against Professor Ali of Ashoka University under BNS sections 152 (acts endangering sovereignty or unity and integrity of India), 353 (statements conducing to public mischief), 79 (deliberate actions aimed at insulting the modesty of a woman) and 196 (1) (promoting enmity between different groups on grounds of religion)," police said.

Several political parties and academicians have condemned the arrest.



Pratidin Time

Assam Civil Society Alleges Mass Violations of Arrest Guidelines in Foreigner Crackdown

https://www.pratidintime.com/latest-assam-news-breaking-news-assam/assam-civil-society-alleges-mass-violations-of-arrest-guidelines-in-foreigner-crackdown-9318781 According to the petition, several people have been picked up by authorities without being informed of the grounds for arrest and without access to legal counsel—actions that directly contravene Article 22 of the Constitution of India.

Allegations of arbitrary arrests, re-arrests without judicial sanction, and illegal cross-border pushbacks have surfaced in Assam, prompting a formal petition to the National Human Rights Commission (NHRC) by Hafiz Rashid Ahmed Choudhury, President of Assam Civil Society and a senior advocate at the Gauhati High Court.

In a strongly worded complaint, Choudhury claims that the Assam government has launched a sweeping crackdown on individuals suspected of being illegal immigrants, leading to widespread detentions that violate constitutional and legal safeguards. According to the petition, several people have been picked up by authorities without being informed of the grounds for arrest and without access to legal counsel—actions that directly contravene Article 22 of the Constitution of India.

Choudhury has further alleged that many detainees, despite being granted bail by courts, are being re-arrested without fresh judicial orders. Family members are reportedly kept in the dark about the whereabouts and status of their detained relatives, deepening the emotional and legal crisis for many households across the state.

Violation of Legal Protocols

The petition highlights a systematic disregard for the DK Basu Guidelines, a landmark Supreme Court judgment that outlines procedural safeguards during arrest and detention. These include mandatory arrest memos, timely communication to family members, and medical examinations—measures that the Assam Civil Society claims are being openly flouted.

Adding to the concerns, Choudhury alleges that some detainees are being "pushed back" across the India-Bangladesh border without following due diplomatic protocols. Such actions, he argues, violate international legal standards and run contrary to directives issued by the Ministry of External Affairs, which mandate a structured repatriation process involving bilateral coordination.

"These actions not only contravene the Foreigners Act but also infringe upon the fundamental rights guaranteed to every citizen under the Constitution," Choudhury said

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in his petition, describing the situation as a "grave violation of human dignity and justice."

Demands for Urgent Intervention

Choudhury has urged the NHRC to launch an immediate investigation into the alleged human rights violations and demanded:

The release of individuals detained without due process.

A halt to re-arrests carried out without fresh judicial approval.

An end to all pushback operations that bypass diplomatic and legal frameworks.

Enforcement of constitutionally mandated arrest procedures and legal protections.

Officials Named in the Petition

The petition names the following as opposite parties:

Dr. Ravi Kota, IAS, Chief Secretary of Assam

Secretary, Ministry of External Affairs, Government of India

About the Petitioner

Choudhury, a veteran human rights lawyer and activist, has long been vocal about civil liberties and the treatment of minorities in Assam. Through the Assam Civil Society, he has regularly taken up legal and constitutional issues affecting marginalized communities in the state.



Hindustan

मानवाधिकार आयोग के स्पेशल मॉनिटर ने किया निरीक्षण

https://www.livehindustan.com/bihar/jahanabad/story-national-human-rights-commission-monitors-leprosy-program-in-karpi-health-center-201748537733866.html

करपी, निज संवाददाता। इसके तहत रोगियों की पहचान कर एवं उनकी चिकित्सा सुनिश्चित करने का कार्य किया जा रहा है।

करपी, निज संवाददाता। राष्ट्रीय मानवाधिकार आयोग के स्पेशल मॉनिटर डॉ प्रदीप्ता कुमार नायक ने करपी सामुदायिक स्वास्थ्य केंद्र पहुंचकर कुष्ठ रोग कार्यक्रम का निरीक्षण किया। प्रभारी चिकित्सा पदाधिकारी डॉक्टर शिशकांत कुमार ने बताया कि कुष्ठ रोग उन्मूलन कार्यक्रम इस क्षेत्र में चलाए जा रहे हैं। इसके तहत रोगियों की पहचान कर एवं उनकी चिकित्सा सुनिश्चित करने का कार्य किया जा रहा है। इस कार्यक्रम की विस्तृत समीक्षा की गई। इस संबंध में कई निर्देश दिए गए। इसके अतिरिक्त इन्होंने सामुदायिक स्वास्थ्य केंद्र के विभिन्न वार्ड, इमरजेंसी, दवा वितरण कक्ष, रोगी निबंध काउंटर, साफ सफाई इत्यादि का निरीक्षण किया। इन्होंने कुष्ठ उन्मूलन अभियान के तहत चलाए जा रहे कार्यक्रमों की विस्तृत समीक्षा की तथा निर्देश दिया कि क्षेत्र में कुष्ठ रोगियों की पहचान किया जाए तथा उन्हें दवा उपलब्ध करवाई जाए।

इस मौके पर सामुदायिक स्वास्थ्य केंद्र के चिकित्सा पदाधिकारी एवं स्वास्थ्य कर्मी उपस्थित थे। फोटो-29 मई अरवल - 16 कैप्शन- करपी सामुदायिक स्वास्थ्य केन्द्र में कुष्ठ रोग पर आयोजित कार्यक्रम का निरीक्षण करते राष्ट्रीय मानवाधिकार आयोग के स्पेशल मॉनिटर डॉ प्रदीप्ता कुमार नायक।



Janta se Rishta

NHRC ने राज्य सरकार और डीजीपी को नोटिस जारी किया

https://jantaserishta.com/local/tamil-nadu/nhrc-issued-notice-to-state-government-and-dqp-4044829

Tamil Nadu तिमलनाडु: एनएचआरसी ने कहा कि उसने तिमलनाडु सरकार और राज्य के पुलिस प्रमुख को उन रिपोर्टों पर नोटिस जारी किया है, जिनमें कहा गया है कि तिरुप्पुर जिले में एक निजी इकाई में "बिना किसी सुरक्षात्मक गियर के" सीवेज टैंक की सफाई करते समय तीन श्रमिकों की दम घुटने से मौत हो गई। राष्ट्रीय मानवाधिकार आयोग ने एक बयान में कहा कि मृतक अनुसूचित जाति समुदाय से थे। एनएचआरसी ने पाया है कि अगर रिपोर्ट की सामग्री सही है, तो मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठता है।

आयोग ने कहा कि 19 मई को "मीडिया रिपोर्ट का स्वतः संज्ञान लिया है कि तिरुप्पुर जिले में एक निजी औद्योगिक इकाई में बिना किसी सुरक्षात्मक गियर के सीवेज टैंक की सफाई करने के लिए घुसने के बाद तीन श्रमिकों की मौत हो गई, जबिक एक अन्य की हालत दम घुटने से गंभीर हो गई।" मानवाधिकार आयोग ने कहा कि कथित तौर पर, वे तिरुप्पुर के कराईपुदुर इलाके में एक रंगाई मिल में कार्यरत थे और उन्हें कारखाने के सीवेज टैंक को साफ करने के लिए कहा गया था। एनएचआरसी ने कहा कि इसलिए आयोग ने तिमलनाडु के मुख्य सिचव और पुलिस महानिदेशक को नोटिस जारी कर चार सप्ताह में विस्तृत रिपोर्ट मांगी है।